

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:601
ANSWERED ON:26.11.2012
RE-EMPLOYMENT TO EX-SERVICEMEN
Abdulrahman Shri

Will the Minister of DEFENCE be pleased to state:

- (a) the number of re-employed ex-servicemen who took the benefit schemes like security agency and toll plaza from Director General of Resettlement (DGR) for the last three years;
- (b) the number of cases of the above, reported for violating the terms and conditions of DGR by subletting them;
- (c) the number of ex-servicemen who took the dual or more facilities concurrently from the DGR;
- (d) if so, whether his Ministry proposes to cancel those agencies and blacklist them;
- (e) whether the holding of dual posts in DGR as well as in private firm is allowed as per Defence Officers Service regulations;
- (f) if not, the action taken by his Ministry to prevent misuse of power;
- (g) whether submission of Income-Tax returns is mandatory for ex-servicemen seeking empanelment with DGR; and
- (h) whether his Ministry is taking steps to display on their website the details of the beneficiaries to prevent enjoying multiple benefits?

Answer

MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH)

- (a) A total of 548 officers have been empanelled / sponsored by Directorate General of Resettlement for Security Agency Scheme from 01.04.2009 to 31.03.2012. The scheme of management of Toll Plaza stands closed w.e.f. December, 2010 and no ex-servicemen has been sponsored in 2011 & 2012. Only three ex-servicemen were sponsored in 2010.
- (b) Out of 548 officers empanelled in last three years 6 cases of subletting have been reported.
- (c) In the Security Agency Scheme, 31 cases were reported who took dual or more facilities concurrently from Directorate General of Resettlement. Toll Plaza was considered as a regular scheme from January, 2008. Since then 13 ex-servicemen were reported to have taken dual or more facilities concurrently from the Directorate General of Resettlement.
- (d) Any ex-serviceman who violates the extant guidelines is disempanelled from the Directorate General of Resettlement's scheme.
- (e) & (f): Personnel posted in Directorate General of Resettlement are not allowed to hold dual post in Directorate General of Resettlement as well as in private firms. If an Officer violates the same, suitable action as per extant rules is taken by their respective Service Headquarters and Cadre Controlling Authority.
- (g) Ex-servicemen is required to submit Form AS26 after he is awarded contract for the Security Agency.
- (h) Details of all beneficiaries of Security Agency Scheme and other Self Employment Schemes are uploaded on Directorate General of Resettlement website www.dgrindia.com.